

(a) whether the production of oil seeds has increased this year; if so, the details thereof;

(b) whether there is still a gap between the demand and supply of edible oils; if so, the details thereof;

(c) whether Government have taken a decision to export certain edible oils; if so, the details thereof; and

(d) its likely impact on the price situation in the domestic market?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) No, Sir.

(b) There is a gap the magnitude of which would be finally known when the estimates for the current year are more clearly known.

(c) and (d). Government has allowed NDDB to export 25000 MT of Mustard Oil as a one time operation. Price wise, this is likely to provide better marketing support for this oil.

#### **Licences for Processing Marine Products in Kerala**

4516. SHRI S. KRISHNA KUMAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether letters of intent/industrial licences were issued to units for processing marine products in Kerala;

(b) if so, the details thereof;

(c) the facilities Government propose to provide to these units;

(d) whether there is a proposal to issue more licences for setting up such units in

Kerala during 1990-91; and

(e) if so, the details thereof?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). No licence is required for setting up of units for processing marine products subject to clearance from locational angle. However, registration by Marine Products Export Development Authority, Cochin (MPEDA) is necessary in this regard. According to the information given by MPEDA, during 1989-90, Six freezing units have been registered by them in Kerala.

(c) MPEDA has schemes to provide assistance for established plants for processing marine products.

(d) and (e). As and when applications are received for registration, the same are considered on merits by MPEDA.

#### **Inter-State Water Disputes**

4517. SHRI S. KRISHNA KUMAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the inter-State river water disputes which have not yet been resolved;

(b) since when they are pending;

(c) the details of action taken so far; and

(d) the details of steps propose to be taken to resolve these disputes quickly?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (d). Tamil Nadu Government's request for the constitution of a Tribunal under Inter-State Water Dispute Act, 1956 regarding Cauvery Wa-

ters dispute was received at the Centre in July, 1986. A meeting of the Chief Ministers of Cauvery basin State was convened on 5.4.1990 at New Delhi in an attempt to arrive at an amicable settlement between the basin States. The Chief Ministers of Karnataka and Tamil Nadu have agreed to hold further bilateral discussions at Madras on 19.4.1990 to be followed by a meeting of all the Chief Ministers of the Cauvery basin States on 20th April, 1990.

Ravi and Beas Waters Tribunal constituted in April, 1986 under the Inter-State Water Disputes Act, 1956, forwarded its reports in January, 1987. Further references seeking guidance and clarifications on certain points have been made to the Tribunal by the Central Government and the States concerned.

#### **New Thrust on National Health Programme**

4518. SHRI S. KRISHNA KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to give a new thrust to the national health programmes, family welfare programmes, etc. during the Eighth Plan.

(b) if so, the broad outline thereof;

(c) the total amount of assistance made available to Kerala on this score during the Seventh Plan; and

(d) the amount likely to be allotted in 1990-91?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). No final policy decision has yet been taken regarding the various programmes in the VIIIth Five Year Plan.

(c) Statement enclosed.

(d) This will be done after demands for Grant for this Ministry are approved by the Parliament.

#### **STATEMENT**

The Central Assistance released to Kerala Government for Centrally Sponsored Health Scheme and Family Welfare Programme during 1985-89 and allocation for 1989-90

(Rs. in lakhs)

<i>State</i>	<i>Health Programme</i>		<i>Family Welfare Programme</i>
Kerala	Central Assistance released during 1985-89	550.32	Central Assistance released during 1985-90
	Allocation for 1989-90	140.77	